

# **THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-120/2003/10592 /A**

From :- Shri Chatra Bhukhan Gogoi,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Barnali Mahanta,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the      October, 2024.

Sub:            **Earned Leave.**

Ref:-           Your letter No.MACT/GLP/2024/1569-A, dtd. 21.10.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 9 (nine) days w.e.f. 04.11.2024 to 12.11.2024** (prefixing 03.11.2024), **along with station leave permission from the evening of 02.11.2024 till the morning of 13.11.2024.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

*Sd/-*

**REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-120/2003/10593 - 10595 /A, dated**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the application in prescribed format is enclosed herewith).
2. The District and Sessions Judge, Goalpara.
3. The Project Manager, Gauhati High Court, Guwahati.

*Ch*  
*30/11/2024*  
**REGISTRAR (VIGILANCE)**  
*Shree*